

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 228
(IB)-656(ND)2020
IA-5769/2023, IA-4906/2022, IA-390/2023

IN THE MATTER OF:

Faihzan Khan ... **Appellant/Petitioner**

Versus

M/s. LI Digital Payments Private Limited. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 22.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Respondent : Adv. Harshita Tyagi, Adv. Charu Sangwan for R-3 & R-6 in I.A.-4906/2022.

HYBRID HEARING (PHYSICAL & VC)

ORDER

It is already 5.00 pm, let the matter be listed on 29.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)